

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 72 OF 2018 &
IA NO. 1477 OF 2018

Dated: 13th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BSES Rajdhani Power Ltd.

....

Appellant(s)

Vs.

Delhi Electricity Regulatory Commission

....

Respondent(s)

Counsel for the Appellant (s)

:

Mr. Buddy A.Ranganadhan
Mr. Raghav Chadha
Ms. Aishwarya Modi

Counsel for the Respondent(s)

:

Mr. Pradeep Misra for R-1

ORDER

The learned counsel, Mr. Pradeep Misra, appearing for the Respondent Commission prays for another three weeks time to file his reply in this case.

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant also prays for four weeks time thereafter to file his rejoinder to the reply to be filed by the learned counsel appearing for the Respondent Commission.

Submissions made by the learned counsel appearing for the Respondent Commission and learned counsel appearing for the Appellant, as stated supra, are placed on record.

The learned counsel appearing for the Respondent Commission is granted extension of three weeks time to file his reply in this case. He may do the needful by 04.12.2018, after duly serving copy to the learned counsel for the Appellant. Thereafter, learned counsel appearing for the Appellant also permitted to file his rejoinder to the reply to be filed by the learned counsel appearing for the Respondent Commission by 02.01.2019, after duly serving copy on the learned counsel appearing for the Respondent Commission.

List this matter on 14.02.2018, as agreed by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent Commission.

(S.D. Dubey)
Technical Member

vt/pk

(Justice N.K. Patil)
Judicial Member